

**National Company Law Tribunal**

**Allahabad Bench**

**CP No.40(ND)/2016**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017**

**NAME OF THE COMPANY: N.K. Resorts Pvt. Ltd. & Ors**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

**CP No.40(ND)/2016, Neeraj Kumar Gupta & Ors V/s N.K. Resorts Pvt. Ltd. & Ors**

Today there is no representation from the petitioner. Advocate Sri Ashutosh appear on behalf of the respondents. He seeks time from filing Vakaltnama him. As main counsel could not come from Delhi, is not available today. Considering this circumstances the matter is adjourned for filing Vakaltnama by the all the parties concerned if it has not been filed earlier. The matter be listed on 03.03.2017.

Letter on the counsel for petitioner Mr. R.N. Singh make representation on behalf of petitioner his presence is recorded.

The matter be listed on 03.03.2017.

  
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06/02/2017  
Mr. H.P. Chaturvedi Member (J)

Dated:- 06.02.2017